

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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OA No. 1304/2001

New Delhi, this the 23rd Day of May, 2001.

  
Hon'ble Shri M.P.Singh, Member (A)

Sushil Verma,  
s/o Shri Ram Chandar Verma,  
r/o Village & PO Aya Nagar,  
New Delhi-47.

The applicant is working as  
Supervisor in Maintenance  
Section, IARI, PUSA, New Delhi.

....Applicant

(By Advocate: Shri Chittaranjan Hati)

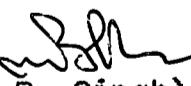
Versus

1. Union of India  
Through the Secretary,  
Ministry of Agriculture,  
Krishi Bhawan, New Delhi.
2. I.C.A.R.  
Through its D.G./Secretary,  
Krishi Bhawan, New Delhi.
3. I.A.R.I.  
Through its Director,  
Pusa, New Delhi.
4. M/s Anand & Company,  
Through Maintenance Section,  
IARI, Pusa, New Delhi.

..... Respondents

ORDER (ORAL)

Learned counsel for applicants seeks  
permission to withdraw the OA. Permission is  
granted. The OA is dismissed as withdrawn with  
liberty to applicants to re-agitate the matter, if  
so advised.

  
(M.P. Singh)  
Member (A)

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